

ACME Resources Limited Vs BSE Limited

Court: Securities Appellate Tribunal Mumbai

Date of Decision: March 18, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Krusha Maheshwari, Sriram Sridharan, Sagar Divekar, Abhimanyu Mhapankar

Final Decision: Allowed/Disposed Of

Judgement

Meera Swarup, Technical Member

1. Four weeks time is allowed to the respondent to file a reply. Four weeks thereafter to the appellants to file rejoinder.
2. Misc. Application No. 212 of 2024 for exemption is allowed and stands disposed of. List on June 12, 2024.